


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 04.07.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.36/ BB/17	-	Admission	Rule-10 of IB.	Electrex(India) Ltd., Vs Kotak Mahindra Bank & 6 Others.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	Poornima Hatti 99 0001702 Megha Savarun 9900553086 Sannad Partner	Corporate Applicant	

Ms. Poornima Hatti and Shri Harish B>M> filed vakalat for petitioner company. A memo was filed on behalf of petitioner company seeking permission for withdrawal of the petition on the ground that the petitioner company is taking steps to settle the debts of the creditors. In case the company does not succeed, liberty be given to the petitioner company to approach the Tribunal afresh.

Since the Corporate applicant is seeking permission to withdraw the petition, there is no problem to grant permission to the petitioner to withdraw the petition.

Therefore, permission is granted. Memo is recorded. The petition is dismissed as withdrawn with liberty to approach the Tribunal, vide separate orders.

  
MEMBER (T)

  
MEMBER (J)